### SRI VENKATESHWARA UNIVERSITY BILL, 2025 (BILL NO. 04 OF 2025)

#### A BILL

to provide for the establishment and incorporation of **Sri Venkateshwara University** in the State of Sikkim and to confer the status of a Private University thereon and for matters connected therewith and incidental thereto.

Whereas, **Vardha Education Vikas Trust** has been pursuing a motto to educate, enable and empower children in order to prepare them for becoming the better youth for the country and the society, specially giving focus on girls and young women. The trust has been working on developing the youth thereby making them more skilled and employable and in contributing significantly to the region's educational landscape and promote overall socio-economic development of the region;

And whereas, **Vardha Education Vikas Trust**, a Private Trust registered under the Indian Trust Act, 1882 bearing registration number 4985 registered on 4<sup>th</sup> February 2011 by Sub-Registrar, Jind, Government of Haryana, having registered office at *Hall no. 3 Red Cross Market, Gohana Road, Jind, Haryana*, is engaged in the field of education by way of imparting education in various disciplines;

Now therefore, **Vardha Education Vikas Trust** intends to establish **Sri Venkateshwara University** in Sikkim which envisages to be a world-class higher institution which would increase the availability of higher education opportunities within Sikkim and reducing the need for students to migrate to other states in search of quality education. The University would address the specific needs of Sikkim's economy and society and envisions offering a diverse range of programs in various disciplines for training and research opportunities to meet the development goals and employment needs of Sikkim and the Country as a whole. The University would further focus on conceptualized curriculum, multi lingual education, experiential learning, skill development initiatives, entrepreneurship initiatives, entrepreneurship development, community engagement, applied research and innovation and empower students to meet the evolving demands at the local, regional and global level. Be it enacted by the Legislature of Sikkim in the Seventy-sixth Year of the Republic of India, as follows: -

		CHAPTER – I	
		PRELIMINARY	
Short title, extent and commencement	1.	<ol> <li>This Act may be called the Sri Venkateshwara University Act, 2025.</li> <li>It shall extend to the whole of Sikkim.</li> <li>It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.</li> </ol>	
Definitions.	2.	In this Act, unless the context otherwise	
		requires,-  (a) "Academic Council" means the Academic Council of the University as specified in section 24 of the Act;  (b) "Annual Report" means the Annual report of the University as referred to in section 40 of the Act;  (c) "Affiliation" together with its grammatical variations, includes in relation to an institution or training establishments, recognition of such institution and training established by the University and association of such institute and training established with the University;  (d) "Board of Management" means the Board of Management of the University as constituted under section 23 of the Act;  (e) "Campus" means the area of the University in which it is established;  (f) "Chancellor" means the Chancellor of the University appointed under section 12 of the Act;  (g) "credit framework" means the framework, developed by the University, built on measure unit of education, skills and learning credits for a students to achieve the competency for performing a job role	

- successfully or efficiently;
- (h) "The Chief Finance and Accounts Officer" means the Chief Finance and Accounts Officer" of the University appointed under section 18 of the Act;
- (i) "Controller of Examinations" means the Controller of Examinations of the University appointed under section 19 of the Act;
- (j) "Constituent College" means a college or an institution maintained by the University;
- (k) "Development Fund" means the development fund of the University;
- (I) "Education and Training or Information Institution, registered training organization" means an organization recognized by the University;
- (m)"Employee" means employee appointed by the University and includes teachers and others staff of the University or of a constituent college;
- (n) "Endowment fund" means the endowment fund of the University established under section 37 of the Act:
- (o) "Faculty" means group of academic departments of similar disciplines;
- (p) "Fee" means monetary collection made by the University from the students for the purpose of any course of study in the University;
- (q) "General Fund" means the General fund of the University established under section 38 of the Act:

- (r) "Governing Body" means the Governing Body of the University constituted under section 22 of the Act;
- (s) "National Assessment and Accreditation Council" means National Assessment and Accreditation Council, Bengaluru, an autonomous institution of the University Grants Commission:
- (t) "National Council for Vocational Education and Training" means National Council for Vocational Education and Training established by the Central Government;
- (u) "National Skill Qualification Framework" means the qualification assurance framework for skills as notified by the Central Government;
- (v) "Prescribed" means prescribed by the Statutes and the rules made under this Act;
- (w) "Pro-Vice-Chancellor" means the Pro-Vice-Chancellor of the University appointed under section 15 of the Act;
- (x) "Registrar" means the Registrar of the University appointed under section 17 of the Act;
- (y) "Regulatory Body" means body established by the Government of India for laying down norms and conditions for ensuring academic standards of higher education, such as University Grants ΑII Commission, India Council for Technical Education, National Council for Teacher Education, Bar Council of India, Pharmacy Council of India, National Assessment and Accreditation Council, Indian Council of Agriculture Research,

- Council of Scientific and Industrial Research and includes the Government or any such body constituted by the Government of India or the State Government;
- (z) "rules" means the rule of the University made under this Act;(aa) "Schedule" means schedule appended to this Act;
- (bb)"Sponsoring Body" in relation to

  SriVenkateshwara University,
  means: Vardha Education Vikas

  Trust, a TrustRegistered underthe Indian
  Trust Act, 1882 bearing registration
  number 4985 registered on 4<sup>th</sup> February
  2011 by Sub-Registrar, Jind, Government
  of Haryana;
- (cc) "State Government" means the State Government of Sikkim;
- (dd) "Statutes", "Ordinances", and "Regulations" means respectively, the Statutes, Ordinances and Regulations of the University made under this Act;
- (ee) "Student of the University" means a person enrolled in the University for taking a course of study for a degree, diploma, or other academic distinction duly instituted by the University, including a research degree;
- (ff) "Teacher" means a Professor, Associate
  Professor, Assistant Professor or such of
  the other person as may be appointed for
  imparting instruction or conducting
  research in the University or in a

Establishment of University.	<b>ES</b>	CHAPTER II  STABLISHMENT OF UNIVERSITY  (1) There shall be established a  University by the name Sri	
	(i)	Constituent College or Institution and includes the Principal of a Constituent College or institution, in conformity with the norms prescribed by the University Grants Commission;  (gg) "Training Centres, Model Skill Centres, Centre of Excellence" means any Skill and Education Training Infrastructure centres established or maintained or recognized by the University;  (h) "University Grants Commission" means the University Grants Commission established under the University Grants Commission Act, 1956;  (ii) "University" means Sri Venkateshwara Universityestablished under this Act.  (j) "Vice-Chancellor" means the Vice-Chancellor of the University appointed under section 13 of the Act;  (k) "Visitor" means the Visitor of the University referred to in section 11 of the Act.  (l) "Vocational Education" means such education that prepares a person to work as a technician in a trade, craft, or in support role in professions such as fashion design, accountancy, agriculture, law, paramedical and allied science etc.	

- shall be a self-financed Private University;
- (2) The headquarters of the University shall be within the State of Sikkim and shall be situated at Rhenock under Pakyong District.
- (3) The University shall start its operations only after the State Government issues the letter of authorization.
- (4) The University shall meet the conditions mentioned in the schedule A of the Act within the stipulated time.
- (5) The Governing Body, the Board of Academic Management, the Council, the Chancellor, the Vice-Chancellor, Pro Vice the Chancellor, the Registrar, the Teachers, the Chief Finance and Accounts Officer and such other officers or members or authorities so long as they continue to hold such office or membership of the University hereby constitute body corporate by the name of the University.
- (6) The University shall function as non-affiliating University and they shall not affiliate any other college or institute for the conferment of degree, diploma and for grant of certificate to the students admitted therein.
- (7) The University shall be a body

- corporate by the name 'Sri Venkateshwara University'and shall have perpetual succession and common seal with power, subject to the provisions of this Act, to acquire and hold property through lease, to contract and shall, by the said name, sue or be sued.
- (8) The University may establish or maintain education and training institution, skill training centers, centre of excellences either by itself or in collaboration with the industries or corporations industry associations or carry out other related programs or functions in Sikkim and in other states of Indian Union and outside the country with prior approval of the State Government and the Central Government, as the case may be.
- (9)The University shall not seek any grant-in-aid or other financial assistance from the State Government the or Central Government or any other body or corporation owned or controlled by the State Government or the Central Government:

Provided that, the State Government or the Central Government may provide financial support, including through grants or otherwise,

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			(a) for research, development and	
			other activities for which other	
			State Government	
			organizations are provided	
			financial assistance, or	
			(b) for any specific research or	
			programme-based activity.	
Properties of the	4.	(1)	Subject to the laws prevalent in	
University and its			the State of Sikkim, on the	
Application.			establishment of the University,	
			the land and other movable and	
			immovable properties acquired	
			through lease, created, arranged,	
			or built by the University for the	
			purpose of the University in the	
			State of Sikkim shall vest in the	
			University.	
		(2)	The land, building and other	
			properties acquired for the	
			University shall not be used for	
			any purpose other than that for	
			which the same is acquired.	
		(3)	The properties, movable or	
			immovable, of the University shall	
			be administered by the Governing	
			Body in such manner as may be	
			provided for by the regulations.	
		(4)	The properties in the name of the	
		( ' '	University under sub-section (1)	
			shall be applied for meeting the	
			debts and liabilities of the	
			University in the event of winding	
			up or dissolution of the University	
			subject to the applicable laws of	
			the State.	
Restrictions and	5.	(1)	The tuition fees for professional	
Restrictions and	٥.	(1)	The tultion lees for professional	

#### obligations of the such Information courses as Technology, Mass Communication, University. Forensic Science. Education, Engineering, Management, Commerce, Law, Pharmacy, Sciences, Agriculture, Horticulture, Forestry, Dairy Farming, Veterinary Science, Nursing, Physiotherapy, Ayurveda, Para-Medical Science, Hospitality and Hotel Management, Special Education, **Physical** Education, Yoga, Architecture, Artificial Intelligence, Engineering and other allied courses in the University shall be determined by the University under supervision of the regulatory body notified State as bγ the Government from time to time. (2) Admission in the University shall be strictly based on merit. Merit for admission in the University may be determined either based on marks or grade obtained in the qualifying examination and achievements in co-curricular and extra-curricular activities or based on marks or grade obtained in the entrance test conducted at State level either by the University or an association of the Universities conducting similar courses or by any agency of the State Government: Provided that the admission professional educational in colleges or institutions of the University shall be governed by the provisions of the Regulatory Bodies. (3)The University shall allow merit scholarship to at least 5 (five) percent of the total strength, to the students belonging to poor and

economically backward classes.

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- determining the and poor economically backward classes shall be such as may be determined the State bγ Government from time to time.
- (4) It shall be mandatory for the University to make provision for reservation of seats for the students domiciled in the State of Sikkim to the extent of at least 25 (twenty-five) percent of the total students in the University. The reservation of seats shall be regulated by the prevalent orders of the and State laws Government from time to time.
- (5) The University shall make provisions for Reservation of non-teaching posts in the University for the persons domiciled in the State of Sikkim to the extent of at least 50(fifty) percent of the total number of non-teaching posts of the University. The reservation of seats shall be regulated by the laws and orders of the State Government from time to time.
  - (6) The University shall appoint adequate number of qualified teachers as prescribed by the UGC and officers in the University for maintaining the academic standards specified and shall ensure that the qualifications of such teachers or officers of the University shall not be lower than that prescribed by the relevant Regulatory Bodies.
  - (7) It shall be mandatory for the University to place in the public domain every information in relation to the University which would be of interest to the students

- and other stakeholders *inter alia*, including the courses offered, number of seats under different categories, fees and other charges, facilities and amenities offered, faculty in place and such other relevant information.
- (8) The Convocations of the University may, for conferring degrees, diplomas or for any other purpose, be held in every academic year in the manner as may be prescribed by the Statutes.
- (9) The University shall obtain accreditation from the National Council of Assessment and Accreditation (NAAC) within 3 (three) years of its establishment and such other regulating bodies of Government of India which are connected with the courses taken up by the University and inform the State Government about the grade provided to the University. The University shall get renewed such accreditation from time to time.
- (10) Notwithstanding anything contained in this Act, the University shall be bound to comply the conditions mentioned in Schedule A of this Act, and all the rules, regulations, norms, of the regulating bodies of Government of India and State Government and provide all such facilities and assistance to such bodies as are required by them to discharge their duties and carry out their functions.

## Objectives of The University.

- 6. The following shall be the objectives of the University:-
  - (1) To disseminate and advance knowledge by providing instructional facilities and research in branches of learning as it may deem fit and to contribute to producing better educated, more socially and aware environmentally and responsible citizens;
  - (2) To make provisions for integrated courses in humanities, natural and physical sciences, social sciences and other allied disciplines in the educational programmes of the University;
  - (3) To provide high quality, comprehensive educational, research and training opportunities in various disciplines that are compatible with the changing needs of the students. Through its academic programs, the University would prepare its students for the contemporary challenges and empower them to meet the rapidly changing world;
  - (4) To develop high quality, professionally groomed technically sound manpower with a high degree of integrity, honesty and dedication and capable to meet challenge of fast-changing technology of globalization for the benefit of mankind and nature;
  - (5) To impart knowledge and skills to the students especially those who are tribal and other disadvantaged groups

- including the persons with disabilities, in healthy and accessible environment in teaching and research;
- (6) To take appropriate measures for promoting innovations in teaching learning process, inter-disciplinary studies and research; to educate and train man-power for the development of state and the country and to pay special attention to the improvement of the social and economic conditions and welfare of the people of the state, their intellectual, academic and cultural development;
- (7) To start industry integrated and collaborative programs through training centers, colleges, campuses and learning centers;
- (8) To offer entrepreneurship and skill development in manufacturing industries, institutions and related fields and to follow the concept of "Make in India":
- (9) To train the students in the latest management development occurring around the globe;
- (10) To promote research activities with state-of-the-art laboratories and quality publication by faculty members;
- (11) To explore the scope for harnessing the potential medicinal plants and herbal plants for their marketing;
- (12) To award medals and scholarships/fellowship to outstanding

students;

- (13)To make the proposed university of excellence center as enhancing the quality of education and research by developing innovations in education leading to restructuring of course, new methods of teaching, training and learning including online learning, blended learning, continuing education and such other methods:
- (14) To make the future generations technologically competent;
- (15) Toconductorientation/refresher/sen sitization programmes for faculty, official and staff of the university;
- (16) To establish links, collaborations, and partnerships with other higher educations & research institutions in India and abroad;
- (17) To use modern and postmodern processes, mechanisms and technologies for governance and management of learning, teaching, researching, evaluating, developing, organizing and creating socioeconomic wealth for individuals and society for the 21<sup>st</sup> century;
- (18) To establish state of the art facilities for education & development;
- (19) To create a higher level of cognitive, affective and psycho-motor (head, hearts & hands) abilities; and
- (20) To pursue any other objectives as

- may be suggested by the Government;
- (21) To emerge as one of the foremost University of quality in skill education and training recognized by industriesnationally and internationally;
- (22) To develop the knowledge of technology, management and environment for the advancement of the quality of life of mankind in general and in relation to the domains of skill education and training;
- (23) To create infrastructure of global standard for education, training and research in the areas related to skill development;
- (24) To promote skill education in an integrated and holistic manner with higher education to ensure pathways for progression and mobility;
- (25) To exchange expertise and best practices in support of skill development efforts with any other national or international colleges, institutions, organization, Universities etc;
- (26) To develop qualified candidates with skill proficiency and competency at different level as per National/State qualification framework of skill education;
- (27) To provide inter-relationship for national and global participation in the fields of science technology and management in relation to the domains of skill development and

allied fields;

- (28) To establish close linkage with industry to make teaching, training and research at the University relevant to the needs of the society- at national and global levels;
- (29) To provide consultancy to Government, Semi-government, public and private industries in the field of skill development;
- (30) To create entrepreneurs or employable youth by providing necessary skill and support;
- (31) To disseminate knowledge or skill through seminars, conferences, executive education, and training;
- (32) To frame credit framework for competency-based skill and vocational education and training;
- (33) To develop Industry led skill centers to ensure a continuous supply of quality trainers in each sector and to conduct special training programs to impart high quality training in specific sectors with special focus on emerging technologies;
- (34) To set up international alliance with skill centers to improve the quality and relevance of skill development and to get certified through education and training systems;
- (35) To develop Training of Trainer Centre (TOT), to engage master trainers in coaching new trainers/upgrade knowledge & skills of

- existing trainers that are less experienced with a particular topic or skill. or with overall training considering National Skills Qualifications Framework (NSOF) requirements;
- (36) To create and deploy new educational programs to promote creativity, innovation, and entrepreneurship for inventing of new ways for development and social reconstruction and transformation;
- (37)To create an obstacle-free website of the University with all relevant information such as its vision, mission, aims and objectives, faculty and courses offered, associates, fees structures, admissions, results. financial resources, curriculum, frequently asked questions or FAQs and contact details to be updated from time to time;
- (38) To establish innovative approaches for the creation of seamlessness in academic structures, learning time-frames, and working and continuous evolution processes for nurturing and cultivation of creativity and entrepreneurship;
- (39)To provide learning, teaching, capacity, capability and skills development and research and development in higher and technical education, covering Liberal Arts. Humanities, Social Sciences, Life Sciences and Biotechnologies,

Pharmacy, Research Law, and Development, Commerce and Management, Nursing, Vocational studies, Medicine Indian System, Behavioral sciences, Dental Science, Fashion and Design, Hotel, Hospitality Tourism Management, Allied Health Sciences, Physiotherapy, Fire and Hazard Management, Veterinary Sciences, Applied and Creative Arts, Vocational Education. Media. Information and Communication and Education per se and their and interdisciplinary studies development or any other disciplines as the University may deem fit;

- (40) To engage and collaborate with educational institutions, for establishing training institutions, training centers and center of excellences with the aim of providing workplace training and familiarization with industry best practices;
- (41) To collaborate with industries for facilitation of on the job trainings (OJTs), apprenticeships and job placements;
- (42)To develop as a hub of skilling activities including offering skill- based programmes, fostering apprenticeships, on the job training and placements, counselling, conducting training of trainers and of training assessors and development of National Skills Qualifications (NSQF) Framework

		aligned curriculum;	
		(43) To ensure that the standard of the	
		degree, diplomas, certificates and	
		other academic distinctions conferred	
		by the university are not lower than	
		those laid down by the All India	
		Council for Technical Education or the	
		National Council for Teacher	
		Education Act, 1993 or the University	
		Grants commission Act, 1956 or the	
		Pharmacy Council of India constituted	
		under the Pharmacy Act, 1948 or the	
		Bar Council or India constituted under	
		the Advocates Act, 1961 or any other	
		statutory or regulatory body as the	
		case may be;	
		(44) To organize a country wise	
		campaign for tackling the problems of	
		peace by giving capsule courses and	
		training programs;	
		(45) To help the governments in	
		organizing formal and informal training	
		programs in attitudinal and behavioral	
		change for bringing productivity and	
		efficiency in the existing systems.	
University ener	7.	No person shall be discriminated	
University open to all		against or be excluded from any office	
irrespective		of the University or from membership	
of sex, religion, class, colour,		of any of its authorities or from	
creed, or		admission to any course of study	
opinion.		leading to a degree, diploma or other	
		academic distinction on the grounds	
		of sex, race, creed, class, caste, place	
		of birth and religious belief or political	
		or other opinion.	

# Powers and Functions of the University.

- 8. The powers and functions of the University shall be: -
  - (1) to administer and manage the University, establish, administer and manage its constituent colleges and centers for research, education, training, extension and outreach including continuing education and e-learning at its campus within the State of Sikkim;
  - (2) to collaborate in the work of existing and functional organizations that have stated goals and purposes similar to that of the University;
  - (3) to provide for research, higher education, professional education, teaching training, extension and outreach including continuing education and e-learning in the fields of science, technology, humanities, social sciences, education, management, commerce, law, pharmacy, healthcare and any other fields;
  - (4) to conduct innovative experiments in educational technologies, teaching and learning methods, to collaborate with national and international institutions and to offer joint programmes with such institutes to constantly improve the delivery of education and to achieve international standards of education:
  - (5) to serve as a forum of exchange of ideas and experience and collections and dissemination of information on institution building practices and technique;
  - (6) to design the program structures, curricula, credit system, teaching learning methodology, evaluation pedagogy and adopt all measures in respect of study, teaching and research relating to the courses offered by the University, to keep the programs outcome skill based and in

line with industry requirement;

- (7) to hold examination and confer degree, diploma or grant certificate and other academic distinctions or title on persons subject to such condition as the University may determine and to withdraw or cancel any such degree, diploma or certificates and other academic distinction or titles in the manner prescribed by the regulations;
- (8) to design courses on subjects and topics generally not covered by other institutions but are of great importance viewing the changes in the society;
- (9) to confer honorary degrees or other distinction on the manner prescribed by the Statutes;
- (10) to establish schools, centers, institutes, college and conduct the programme and courses of study as are in the opinion of the University, necessary for the furtherance of its objects;
- (11) to declare as a constituent college any college, centre, institution imparting education as are in the opinion on the University necessary for the furtherance of its objects or to establish a new constituent college, centre, institution for the purpose;
- (12) to provide for printing, publication and reproduction of research, educational material and other works and to organize exhibitions, conferences, workshops and seminars;
- (13) to establish knowledge resource centre;
- (14) to sponsor and undertake research and educational programmes in the fields of science, technology, humanities, social sciences, education, management, commerce, law, pharmacy, healthcare and any other allied areas;
- (15) to collaborate or associate with any educational institution with like or similar

objects;

- (16) to establish campuses including virtual campus for the purpose of achieving the objectives of the University;
- (17) to undertake research and to obtain registration in respect of such research in patents, design rights and such or similar rights with the competent authorities;
- (18) to maintain linkages and collaborate with educational or other institutions in any part of the world having objects wholly or partially similar to those of the University, through exchange of students, researchers, faculty and staff and generally in such manner as may be conducive to their common objects;
- (19) to render services of research, training, consultancy, and such other services as required for the purposes of the University;
- (20) to develop and maintain relationships with faculty, researchers, administrators and domain experts in science, technology, humanities, social sciences, education, management, law, commerce, pharmacy, healthcare and allied area for achieving the objects of the University;
- (21) to make special arrangement in respect to women and other disadvantaged students as the University may consider desirable;
- (22) to regulate the expenditure and to manage the finances and to maintain the accounts of the University;
- (23) to receive funds, movable and immovable properties (on lease), equipment, software and other resources from business, industry, other sections of society, national and international organization, or any other source by

- transfers or gifts, donations, as benefactions or bequests for the purposes and objects of the University with prior approval of the State Government:
- (24) to establish, maintain and manage halls, hostels for students and quarters for the residence of faculty and staff;
- (25) to construct, manage and maintain centers, complexes, auditorium, buildings, stadium for the advancement of sports, cultural, co-curricular and extracurricular activities;
- (26) to supervise and control the residence and regulate the discipline of students, faculty and staff of the University and to make arrangements for promoting their health, general welfare, social and cultural activities;
- (27) to fix, demand and receive or recover fees and such other charges as may be prescribed by the Statutes;
- (28) to purchase or to take on lease or accept as gifts, bequests, legacies or otherwise any land or building or works which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works, subject to the local laws of the State;

- (29) to exchange, lease or otherwise dispose of all or any portion of the properties of the University with prior approval of the Government, movable or immovable, on such terms as it may think fit and consistent with the interest, activities, and objects of the University;
- (30)to draw and accept, to make and endorse. to discount and negotiate promissory notes, bills of exchange, cheques and other negotiable instruments;
- (31) to raise and borrow money on bond, mortgages, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the University or without any securities and upon such terms and conditions as it may think fit and to pay all expenses out of the funds of the University;
- (32) define norms of examination or any other measure of assessment of knowledge and competency of a student including modalities of industry-based assessment, industry-based projects, internships, on the job training and any related activities of students admitted to the University of institutions of skills education affiliated to it;
- (33) to identify and recognize industries or training centers for the purpose of practical or hands on training of students in skill and to define norms for recognition of competency attained by students in practical training in industry or training centre for the purpose of earning credits;
- (34) to offer Unified Vocational model offering short term training, Industrial Training Institute (ITI) certificate and diplomas, Polytechnic Diplomas, Advanced diploma, Bachelor of Vocational Education (B.Voc.), Bachelor of Skills

		(B.Skills) Degrees, Pre-University qualification equivalent to intermediate education;  (35) to appoint, either on contract, or otherwise, visiting Professors, Emeritus Professors, Consultants, Fellows, Scholars, Artists, Course Writers and such other person who may contribute to the advancement of the objects of the University;  (36) to reach out and partner with Central Ministries, State Governments, National bodies, International bodies for accessing funding, grants, resources via applying to various schemes which can help further the objects of the University;  (37) to provide for the preparation of instruction materials, learning resources, workplace training practices, knowledge repositories, e-learning platforms, digital learning experiences, including films, digital media, video, streaming content, multimedia content, visualization, simulations and other software;  (38) to strive to acquire international prestige for the University;  (39) the convocation of the University shall be held every academic year in the manner, as may be specified by the statutes for conferring degrees, diplomas, awards or for any purpose;
Bar to affiliation	9.	The University shall not admit any college or institution to the privilege of affiliation.
		CHAPTER – III OFFICERS OF THE UNIVERSITY
Officers of the University	10	(1) The following shall be the officers of the University namely:  (a) The Visitor;  (b) The Chancellor;

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			(c) The Vice-Chancellor;	
			(d) The Pro Vice-Chancellor;	
			(e) Director/Principal;	
			(f) The Registrar;	
			(g) The Chief Finance and Accounts	
			Officer;	
			(h) The Controller of Examinations;	
			(i) The Dean of Students Welfare;	
			(j) The Dean of Faculty;	
			(k) The Proctor, and	
			(I) Such other officers as may be	
			declared by the Statute to be the	
			officers of the University.	
			- <b>,</b> -	
The Visitor	11.	(1)	The Governor of Sikkim shall be the	
THE VICTOR	• • •	(.,	Visitor of the University	
		(2)	The Visitor shall, when present,	
		(2)	preside at the convocation of the	
			University for Conferring Degrees,	
			Diplomas, charters, Designation and	
			certificates.	
		(2)		
		(3)	The Visitor shall have the right to visit	
			the University or any institution	
			maintained by the University to	
			ensure the standard of education,	
			discipline, decorum, and proper	
			functioning of the University	
The Chancellor	12.	(1)	The Chancellor shall be appointed	
			by the Sponsoring Body for a	
			period of 5(five) years with the	
			approval of the State Government	
			by following such procedures and	
			on such terms and conditions as	
			may be prescribed. On the expiry	
			a, 25 proteined. On the oxphry	

		of the term, the Chancellor may be	
		reappointed by the Sponsoring  Body in consultation with the State  Government.	
		(2) The Chancellor by virtue of his office shall be the head of the University.	
		(3) The Chancellor shall preside over the meetings of the Governing Body and shall, when the Visitor is not present, preside over the convocation of the University for conferring degrees, diplomas, or other academic distinctions.	
		(4) The Chancellor may in writing under his hand addressed to the head of the sponsoring body resign from his office.	
		(5) The Chancellor shall have the following powers, namely:-	
		<ul> <li>(a) to call for any information or record;</li> <li>(b) to appoint the Vice Chancellor;</li> <li>(c) to remove the Vice Chancellor in accordance with the provisions of this Act; and</li> <li>(d) such other powers as may be conferred on him by this Act or</li> </ul>	
	13	Statutes made hereunder.	
The Vice- Chancellor	13	(1) The Vice-Chancellor shall be appointed by the Chancellor as per the qualifications prescribed by the University Grants Commission and	

shall hold office for a period of 5 (five) years:

Provided that after the expiry of the term of five years, the Vice-Chancellor shall be eligible for re-appointment for another term of 5(five) years:

Provided further such reappointment shall not exceed 70 (seventy) years of age under any circumstances.

- (2) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall exercise general superintendence and control over the affairs of the University and shall execute the decisions of various authorities of the University.
- (3) In the absence of both the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.
  - (4) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall convey to such authority the action taken by him on such matters:

Provided that if the authority of the University or any person in the service of the

		(5)	University who is aggrieved by the action taken by the Vice-Chancellor under this sub- section may prefer an appeal to the Chancellor within 1 (one) month from the date of communication of such decision. The Chancellor may confirm, modify or reverse action taken by the Vice-Chancellor.  The Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.	
Removal of the Vice Chancellor.	14	(1)	If at any time and after such inquiry as may be considered necessary, it appears to the Chancellor that the Vice-Chancellor,- has failed to discharge any duty imposed upon him by or under this Act, the Statutes, the Ordinances; or	
			has acted in a manner prejudicial to the interests of the University; or is incapable of managing the affairs of the University, then the Chancellor may, notwithstanding the fact that the term of office of the Vice-Chancellor has not expired, require the Vice Chancellor, by an order in writing stating the reason thereof, to resign from his post from the date	

			as may be specified in the order.	
		(2)	No orders under sub –section (1) shall be passed unless a notice stating the specific grounds on which such action is proposed, has been served and a reasonable opportunity to show cause against the proposed order has been given to the Vice Chancellor.	
The Pro Vice-Chancellor.	15.	1)	The Pro Vice-Chancellor shall be	
Vice-onancenor.			appointed by the Chancellor in such manner and shall exercise such powers and perform such functions as may be prescribed.	
		(2)	The Pro Vice-Chancellor appointed under sub section (1) shall discharge his duties in	
			addition to his duties as a Professor.	
		(3)	The Pro Vice-Chancellor shall assist the Vice-Chancellor in discharging his duties as and when required by the Vice Chancellor.	
		(4)	The Pro Vice-Chancellor shall get honorarium of such amount as may be determined by the sponsoring body.	
Director(s). Principal(s).	16.		The Director or Principal shall be appointed in such manner and shall exercise such powers and perform such functions as may be prescribed	

The Device		/4\	Denistran de III	
TheRegistrar	17.	(1)	Registrar shall be appointed by the Chairperson of the Sponsoring Body in such manner, as may be specified in the Statutes. The Registrar shall possess the qualifications prescribed by the University Grants Commission.	
		(2)	The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other power and perform such other functions as may be prescribed.	
		(3)	The Registrar shall be the exofficio Member Secretary of the Executive Council and the Academic Council but shall not have a right to vote	
The Chief finance andAccounts officer.	18.	(1)	The appointment of the Chief Finance and Accounts Officer shall be made by the Chairperson of the Sponsoring Body in such manner as may be specified by the Statutes.	
		(2)	The Chief Finance and Accounts Officer shall exercise such powers and perform such duties as may be specified by the Statutes.	
The Controller of Examinations.	19	(1)	The Controller of Examinations shall be whole time officer of the University and shall be appointed	

			by the Chancellor in accordance with the Statutes.	
		(2)	It shall be the duty of the Controller	
			of Examinations-	
		(a)	to conduct examinations in a disciplined and efficient manner;	
		(b)	to arrange for the setting of question papers with strict regards to secrecy;	
		(c)	to arrange for the evaluation of answer sheets in accordance with the planned time schedule for results;	
		(d)	to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to make it better instrument for assessing the attainments of students;	
		(e)	to deal with any other matter connected with examinations which may, from time to time be assigned to him by the Vice-Chancellor.	
Other Officers.	20.		Manner of appointment and power and duties of the other officers of the University including the Dean of Students Welfare, Dean of faculty, and Chief Proctor shall be such as may be prescribed.	

		CHAPTER IV		
		AUTHORITI	ES OF	THE UNIVERSITY
Authorities of	21	The fo	ollowir	g shall be the authorities of the
the University.		Unive	rsity n	amely:
		(a)	The	Governing Body;
		(b)	The	Board of Management;
		(c)	The	Academic Council;
		(d)	The	Finance Committee;
		(e)	The	Planning Board;
		(f)	Suc	h other authorities as may be
				ared by the Statutes to be the
The	22.		auth	orities of the University;
GoverningBody.	22.	1)		Governing Body shall have
				following members, namely: -
			(a)	The Chancellor;
			(b)	The Vice-Chancellor;
			(c)	The Secretary to the
		Dopartment		ernment, in the Education ernment of Sikkim or his
		nominee;	Gov	eniment of Sikkim of his
			(d)	5 (Five) persons nominated
				by the sponsoring body, out
				of which 2 (two) shall be
			(5)	eminent educationists;
			(e)	One expert of management or technology from outside
				the University, nominated
				by the Chancellor; and

- (f) One expert of finance, nominated by the Chancellor.
- (2) The Governing Body shall be the supreme authority and principal governing body of the University. It shall have the following powers, namely:-
  - (a) to provide general superintendence and directions and control the functioning of the University by using all such powers as are provided by Act, this Statutes, Ordinances,

Regulations or Rules;

- (b) to review the decisions of authorities of the other University in case they are not in conformity with the provisions of Act, Statutes, Ordinances, Regulations or Rules;
- (c) to approve the budget and annual report of the University;
- (d) to lay down the extensive policies to be followed by the University;
- (e) to recommend to the

		(f) (3)	sponsoring body for the dissolution of the University if a situation arises when there is no smooth functioning of the University in spite of best efforts; and  Such other powers as may be specified by the Statutes.  The Governing Body shall meet at least 3 (three)
		(4) Pr	times in a calendar year.  The quorum of the meeting shall be four:
The Board of	23.		the Government, Department of Higher and Technical Education, Sikkim, or in his absence, Director, Higher Education shall be present in each meeting in which decisions on issues involving Government policies or instructions are to be taken.
Management.	20.	The Board of Management shall consist of the following members, namely: -	
		(a) The Vice-Ch	The secretary to the Government in the Education Department,

Sikkim or his nominee;

(c) 2 (two) members of the Governing

Body, nominated by the sponsoring Body;

- (d) 3 (three) persons, who are not the members of the Governing Body, nominated by the sponsoring body;
- (e) 3 (three) persons, from amongst the teachers, nominated by the sponsoring body;
- (f) 2 (two) teachers, nominatedby the Vice Chancellor.
- (2) The Vice-Chancellor shall be the Chairperson of the Board of Management.
- (3) The powers and functions of the Board of Management shall be such as may be specified by the Statutes.
- (4) The quorum for the meeting of the Board of Management shall be five:

Provided that the Secretary to the Government, Education Department, Sikkim, or in his absence, Director, Higher Education shall be present in each meeting in which decisions

			on issues involving Government	
			policies or instructions are to be	
			taken	
The Academic	24.	(1)	The Academic Council shall	
Council		(1)	consist of the Vice- Chancellor and	
			such members as may be	
			specified by the Statutes.	
			•	
		(2)	The Vice-Chancellor shall be the	
			Chairperson of the Academic	
			Council.	
		(3)	The Academic Council shall be the	
			principal academic body of the	
			University and shall, subject to the	
			provisions of this Act, Statutes,	
			Ordinances, Regulations or Rules,	
			coordinate and exercise general	
			supervision over the academic	
			policies of the University.	
		(4	4) The quorum for meetings of the	
		A	cademic Council shall be such as	
		m	nay be specified by the Statutes.	
	25.			
The Finance	20.	(1)	The Finance Committee shall be	
Committee			the principal financial body of the	
			University to take care of the	
			financial matters.	
		(2)	The constitution, powers and	
			functions of the Finance	
			Committee shall be such as may	
			be prescribed	
The Planning	26.	(1)	The Planning Board shall be the	
Board.			principal planning body of the	
			University and shall ensure that	
			,	

		the infrastructure and academic support system meets the norms of the University Grants Commission or the respective regulatory bodies.  (2) The constitution of the planning board, term of office of its members and its power and functions shall be such as may be prescribed.	
Other Authorities.	27.	The constitution, powers and functions of other authorities of the University, shall be such as may be prescribed.	
Disqualification For membership of an authority or body	28.	A person shall be disqualified from being a member of any of the authorities or bodies of the University, if he,-  (a) is of unsound mind and stands so declared by a competent court;  (b) is an undischarged insolvent;  (c) has been convicted of any offence involving moral turpitude;  (d) has been punished for indulging or in promoting unfair practice in the conduct of any examination, in any form, anywhere; or  (e) is unfit to hold the post, in such case the governing body shall form an opinion in writing that such member is unfit.	

Vacancies not to invalidate the Constitution of, or the proceedings of any authority or body of University.	No act or proceedings of any authority of the University shall be invalid merely by reason of existence of any vacancy or defect in the constitution of any authority or body of the University	
Constitution of committees	The authorities of the University may constitute such committee with such terms of reference as may be necessary for specific tasks to be performed as may be prescribed by the Statutes.	
	CHAPTER V STATUTES, ORDINANCE AND REGULATIONS	
First statute	31 (1) Subject to the provisions of this Act, and the rules made hereunder, the First Statutes may provide for all or any of the following matters, namely:  (a) the constitution, powers and functions of the authorities and other bodies of the University as maybe constituted from time to time;  (b) the terms and conditions of appointment of the Chancellor, the Vice-Chancellor and their powers and functions;	

- (c) the manner and terms and conditions of appointment of the Registrar and Chief Finance and Accounts Officer, their powers and functions;
- (d) the manner and terms and conditions of appointment of other officers and teachers and their powers and functions;
- (e) the terms and conditions of service of employees of the University;
- (f) the procedure for arbitration in cases of disputes between employees or students and the University;
- (g) the conferment of honorary degrees;
- (h) the provisions regarding exemption from payment of tuition fee and awarding scholarships and fellowships to the students;
- (i) framing of policy for admission, including regulation of reservation of seats; and
- (j) fees to be charged from students.
  - (2) The First Statutes of the University shall be made by the Governing Body and shall be submitted to the State Government for its approval.
  - (3) The State Government shall consider the First Statutes submitted by the University and shall approve it within 60 (sixty) days from the date of its receipt, with or without modifications as it may deem necessary.

its agreement to the First Statutes as approved by the State Government, and if it desires not to give effect to any or all the modifications made by the State Government under sub-section (3), it may give reasons thereof and after considering such reason, the State Government may or may not accept the suggestions made by the University.  (5) The State Government shall publish the First Statutes, as finally approved by it, in the Official Gazette, and thereafter it shall come into force from the date of such publication.  Subsequent statutes.  32 (1) Subject to the provisions of this Act and the rules made hereunder, the subsequent Statutes of the University may provide for all or any of the following matters, namely: -  (a) creation of new authorities of the University; (b) accounting policy and financial procedure; (c) representation of teachers in the authorities of the University; (d) creation of new departments and abolition or restructuring of existing departments;			(4)	The University shall communicate	
Government, and if it desires not to give effect to any or all the modifications made by the State Government under sub-section (3), it may give reasons thereof and after considering such reason, the State Government may or may not accept the suggestions made by the University.  (5) The State Government shall publish the First Statutes, as finally approved by it, in the Official Gazette, and thereafter it shall come into force from the date of such publication.  Subsequent statutes.  32 (1) Subject to the provisions of this Act and the rules made hereunder, the subsequent Statutes of the University may provide for all or any of the following matters, namely: -  (a) creation of new authorities of the University; (b) accounting policy and financial procedure; (c) representation of teachers in the authorities of the University; (d) creation of new departments and abolition or restructuring of existing departments;				its agreement to the First Statutes	
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procedure;  (c) representation of teachers in the authorities of the University;  (d) creation of new departments and abolition or restructuring of existing departments;				•	
(c) representation of teachers in the authorities of the University; (d) creation of new departments and abolition or restructuring of existing departments;			(a)	<u> </u>	
authorities of the University; (d) creation of new departments and abolition or restructuring of existing departments;			(0)		
(d) creation of new departments and abolition or restructuring of existing departments;			(6)	•	
abolition or restructuring of existing departments;			(d)	<b>,</b>	
existing departments;			(4)	•	
				•	
(e) Institution of medals and prizes:			(e)	institution of medals and prizes;	
(f) procedure for creation and			, ,	·	

abolition of posts;

- (g) revision of fees;
- (h) alteration of the number of seats in different disciplines; and
- (i) all other matters which by or under the provision of this Act is required to be prescribed by the Statutes.
- (2) The Statutes of the University other than the First Statutes shall be made by the Board of Management with the approval of the Governing Body.
- (3) The Statutes made under subsection (2) shall be submitted to the State Government and it may approve or, if considers necessary, give suggestions for modification as far as possible within two months from the date of receipt of the Statutes.
- (4) The Governing Body shall consider the modifications the State suggested by Government and return the Statutes to it with its agreement to with such changes or its comments on the suggestions made by the State Government.
- (5) The State Government shall consider the comments of the Governing Body and may approve the Statutes with or without modifications and it shall be

First ordinance	33.	published by it in the Official Gazette, which shall come into force from the date of such publication.  (1) Subject to the provisions of this Act, the rules and the Statutes made hereunder, the First Ordinances may provide for all or any of the following matter, namely: -	
		(a) the admission of students to the University and their enrolment as such;	
		(b) the courses of study to be laid down for degrees, diplomas and certificates of the University;	
		(c) the award of degrees, diplomas, certificates and other academic distinctions, the minimum qualifications for the same;	
		(d) the conditions for award of fellowships, scholarships, stipends, medals and prizes;	
		(e) the conduct of examinations, including the terms of office and manner of appointment and the duties of examining bodies examiners and moderators;	
		(f) fees to be charged for the various courses examinations, degrees or diplomas of the University;	
		(g) the conditions of residence of the students of the University;	

- (h) provision regarding disciplinary action against the students;
- (i) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the University;
- (j) the manner of co-operation and collaboration with other Universities and institutions of higher education;
- (k) such other matters which are required to be provided by the Ordinances by or under this Act.
  - (2)The First Ordinances of University shall be made by the Chancellor which after being approved by the Board of Management, shall be submitted to the State Government for its approval.
- (3) The State Government shall consider the First Ordinance submitted by the Chancellor under sub-section (2) within sixty days from the date of its receipt and may approve it or give suggestions for modifications therein.
- (4) The Chancellor shall either modify the Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the

		(5)	suggestions made by the State Government and shall return the First Ordinances along with such reasons, if any, to the State Government.  The State Government on receipt of the same, It shall consider the comments of the Chancellor and may approve the First Ordinances of the University with or without such modifications and thereafter shall publish the same in the Official Gazette, and shall come into force from the date of such publication.	
Subsequent ordinances	34	(2)	All Ordinances other than the First Ordinances shall be made by the Academic Council which after being approved by the Governing Body shall be submitted to the State Government for its approval. The State Government shall consider the Ordinances submitted by the Academic Council under sub-section (1) as far as possible within two months from the date of its receipt and may approve it or give suggestions for modifications therein.	
		(3) Th	ne Academic Council shall either modify the Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the	

	25	suggestions made by the State Government and shall return the Ordinances along with reason, if any, to the State Government.  (4) The State Government, on receipt of the same, shall consider the comments of the Academic Council and may approve the Ordinances with or without modifications and thereafter shall publish the same in the Official Gazette, which shall come into force from the date of such publication.	
Regulations	35	The authorities of the University may, subject to the prior approval of the Governing Body make regulation, consistent with this Act, the Statutes and the Ordinances made hereunder, for the conduct of business of the each such authority and committee constituted by each such authority	
Powers of the State Government to give directions	36	(1) The State Government may, for the purpose of ascertaining the standards of teaching, examination and research or any other matter relating to the University, cause an assessment to be made in such manner as may be prescribed, by such person or persons as it may deem fit.	

	(2) The State Government shall communicate its recommendations to the University on the basis of such assessment for corrective action. The University may adopt such corrective measures and make efforts so as to ensure the compliance of the recommendations.  (3) The State Government may give such directions as it may deem firm if the University fails to comply with the recommendation made under sub-section (2) within a reasonable time. The directions given by the State Government shall be immediately complied by the	
Endowment fund 3	CHAPTER VI  FUNDS OF UNIVERSITY  7. (1) The sponsoring body shall establish an Endowment Fund for the University with an amount of Rs.2,00,00,000/- (two crore)	
	which shall be pledged to the Government of Sikkim.  (2) The Endowment Fund shall be used as security deposit to ensure that the University complies with the provisions of this Act and functions as per the provisions of this Act, the Statutes and the	

			Ordinances The Ct-t-	
			Ordinances. The State	
			Government shall have the power	
			to forfeit, a part or whole of the Endowment Fund in case the	
			University or the sponsoring body	
			contravenes the provisions of this	
			Act, Statutes, the Ordinances, the	
			regulations or the rules made there	
		(0)	under.	
		(3)	The University may utilize the	
			income from the Endowment Fund	
			for the development of	
			infrastructure of the University and	
			not to meet the recurring	
		(4)	expenditure of the University.	
		(4)	The amount of Endowment Fund	
			may be invested in such	
			instruments as the Government	
			may prescribe and kept invested	
			until the dissolution of the	
			University.	
		(5)	In case of investment in long term	
			security, the certificates of the	
			securities shall be kept in the safe	
			custody of the Government and in	
			case of deposit in the interest	
			bearing Personal Deposit account	
			in the Government Treasury,	
			deposit shall be made with the	
			condition that the amount shall not	
			be withdrawn without the	
			permission of the Government.	
General fund	38	1)	The University shall establish a	
			fund, which shall be called the	
			General Fund to which the	
			following shall be credited, namely:	

- (a) fees and other charges received by the University;
- (b) any contribution made by the sponsoring body;
- (c) any income received from consultancy and other work undertaken by the University in pursuance of its objective;
- (d) trusts, bequests, donations, endowments and any other grants; and
- (e) all other sums received by the University
- (2) The General Fund shall be utilized for the following objects, namely:
  - for the repayment of debts (a) including interest charges thereto incurred by University for the purposes of this Act and the Statutes, the Ordinances, the Regulations, and the Rules made there under with the prior approval of the Governing Body;
  - (b) to up keep the assets of the University;
  - (c) for the payment of the fee for audit of the funds created under sections 37 and 38;
  - (d) to meet with the expenses of any suit or proceedings by or against the University;

- (e) for the payment of salaries, allowances, provident fund contributions, gratuity and other benefits to officers, employees, and members of the teaching and research staff;
- (f) for the payment of travelling and other allowances of the members of the Governing Body, the Executive Council. Academic the Council, other authorities and the members of any committee appointed by any of the authority or the Chairperson of the sponsoring body or the Chancellor;
  - (g) for the payment of fellowships, free-ships, scholarships, assistantships and other awards to the students belonging to economically weaker sections of the society or research associates, trainees or, as the case may be, in any student otherwise eligible for such awards under the Statutes, the Ordinances, the Regulations or the Rules;
- (h) for the payment of any expenses incurred by the University in carrying out the provisions of Act,

- Statutes, the Ordinances, the regulations or the Rules;
- (i) for the payment of cost of capital, not exceeding the prime lending rate from time to time of the State Bank of India, incurred by the Sponsoring Body for setting up the University and the investments made therefore;
- (j) for the payment of charges and expenditure relating to consultancy the work undertaken the by University in pursuance of Act, Statutes, this the Ordinances, the regulations or the rules;
- (k) for the payment of any other expenses including service fee payable any organization charged with responsibility the of providing specific any service, including the managerial services to the University, on behalf of the Sponsoring Body, approved by the Governing Body to be an expense for the purposes of the University:

Provided that no expenditure shall be incurred by the University in

		excess of the limits for total recurring expenditure and total non-recurring expenditure for the year, as may be fixed by the Governing Body, without prior approval of the Governing Body.	
Maintenance of	39.	The funds established under Section 37 and 38	
Fund		shall, subject to general supervision and control of the Governing Body, be regulated and	
		maintained in such manner as may be	
		prescribed.	
		CHAPTER VII	
		ACCOUNTS, AUDIT AND ANNUAL REPORT	
Annual Report	40.	The Annual Report of the University shall be prepared by the University which shall include among other matters, the steps taken by the University towards the fulfillment of its objects and shall be submitted to the State Government every year.	
Audit and	41.	(1) The annual accounts including	
Annual		balance sheet of the University	
Accounts		shall be prepared by the University and the annual accounts shall be audited at least once in every year by the auditors appointed by the	

		(2) A copy of the annual accounts together with the audit report shall be submitted to the State Government every financial year.	
Winding up of University	42.	(1) If the sponsoring body proposes to dissolve itself according to the provisions of law, governing its constitution or incorporation; it shall record reasons thereof and give at least 5(five) Years prior notice to the State Government.  (2) Notwithstanding, anything contained in the provisions of this Act, where the Sponsoring Body intends to wind up the University, the winding up process there under shall be as follows:-  (a) Resolution to be passed by the Sponsoring Body that it intends to wind up and halt operations of the University; and  (b) After the passage of the resolution as described in clause (a), a notice will thereafter be issued by the Sponsoring Body to the Government 5 (five) years prior to cessation of operations; and  (c) The Sponsoring Body shall halt intake of fresh admissions,	
		upon passage of resolution under clause (a) and issuance of notice under clause (b); and (d) Pursuant to the Sponsoring Body/Universitycompleting the	

syllabus of the last batch of students admitted in the University, the State Government shall thereafter make arrangements as may be necessary, for taking over the administration of the University for the purposes of completing the winding up process:

Provided that, upon taking over of administration from the Sponsoring Body in the manner as provided for under clause (d), the State Government may appoint an administrator in place of the sponsoring body, who shall be entrusted with the powers, duties and functions of the sponsoring body, as prescribed under the Act.

(3) Subject to the laws prevalent in the State of Sikkim, where upon the winding up of the University, there remains, after the satisfaction of all its debts and liabilities, any property whatsoever, the same shall vest upon the State Government:

Provided that in the event of winding up of the University there remains any debts or liabilities exceeding the valuation of the movable and immovable properties of the University, the

		said outstanding debts and liabilities shall vest upon the Sponsoring Body.	
Dissolution of University	43.	The Sponsoring Body who intends to dissolve the University, shall give notice to the effect in the manner as prescribed under clause (a) to clause (d) of sub-section (2) of Section 42 of the Act:	
		Provided that, in the event of dissolution of the University, there remains, any debts or liabilities exceeding the valuation of the movable and immovable properties of the University, the said outstanding debts and liabilities shall vest upon the Sponsoring Body:  Provided further, that the dissolution of the University shall have effect only after the last batches of students of the regular courses have completed their courses and they have been awarded degree, diplomas or, awards as the case may be.	
Ground for dissolution of University	44.	The University shall be dissolved on contravention of any provisions of the Act, Rules, Statutes, and Ordinances; financial mis-management, administrative failure and violation of directives of UGC/State Government or any other statutory bodies.	

officers to inquire into any of the allegations and to make report thereon.

(4) The inquiry officer or officers appointed under sub-section (3) shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 while trying a suit in respect of the following matters, namely:-

(a) Summoning and enforcing the attendance of any person and examining him on oath;

(b) Requiring the discovery and production of any such document or any other material as may be predicable in evidence; court or office.

(5) On receipt of the inquiry report from the officer or officers appointed under sub-section(3), if the State Government is satisfied

> that the University has contravened all or any of the provisions of this Act, the rules, the statutes or the ordinances made hereunder or has violated any of the directions issued by it under this Act or a situation of financial and mismanagement maladministration has arisen in the University which threatens the academic standard of the University, it may appoint an administrator.

		(6)	The administrator appointed under sub-section (5) shall exercise all the powers and perform all the duties of the Governing Body and the Board of Management under this Act and shall administer the affairs of the University until the last batch of the students of the regular courses have completed their courses and they have been awarded with degrees, diplomas or, as the case may be, awards.	
		(7)	After having been awarded the degrees, diplomas or awards, as the case may be, to the last batches of the students of the regular courses, the administrator shall make a report to that effect to the State Government.	
		(8)	On receipt of the report under subsection (7), the State Government may, by notification dissolve the University and on dissolution of the University, all the assets and liabilities of the University shall vest in the sponsoring body.	
Taking over of Management by State Government	46	(1)	In the event of the taking over of management by the State Government in any of the conditions prescribed under Sections 42, 43, 44 and 45 of the Act, the expenditure for administration of the University	

		shall be met out of the endowment			
		fund and the general fund.			
		(2) If the funds referred in sub-section			
		(1) of the Act are not sufficient to			
		meet the expenditure of the			
		University during the taking over of			
		its management, such expenditure			
		may be met by disposing off the			
		property(s) or asset(s) of the			
		University, by the State			
		Government.			
		CHAPTER VII			
		MISCELLANEOUS	_		
Power of the	47.	The State Government may, by notification in			
State		the Official Gazette, make rules for carrying out the purposes of this Act.			
Government to					
make rules					
Completion of	48	Notwithstanding anything contained in this Act			
courses of		or the regulations, any student of the constituent			
Students		colleges or institutions affiliated to any University			
		who immediately before the commencement of			
		this Act was studying or was eligible for any			
		examination of that University shall be permitted			
		to complete his course in preparation thereof,			
		and the University shall provide for the			
		instruction, teaching, training and examination of			
		such students, in accordance with the courses			
		of studies of the respective University in such			
		manner and for such period as may be			
		prescribed.			
Powerto	49.				
remove	49.	(1) If any difficulty arises in giving effect			
difficulties		to the provisions of this Act, the			
unneuntes					

State Government may, by order published in the Official Gazette, take steps not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficult: Provided that no notification or order under sub-section (1) shall be made after the expiration of a period of three years from the commencement of this Act. Every order made under this (2) section shall, as soon as may be after it is made, be laid before the State Legislature.

## **SCHEDULE A**

- (1) Acquire not less than 10 acres of land for its main Campus, within five years after starting the functioning of the University. An integrated campus may have certain facilities in common such as auditorium, cafeteria, hostels, etc. Hence the land requirement may vary accordingly.
- (2) Construct administrative building of at least 1,000 square metres, academic building including library, lecture theatres, laboratories of at least 10,000 square meters. adequate residential accommodations for teachers, guest houses, hostels which shall gradually be increased to accommodate at least 25% of the total student strength in each course within 5 years of its coming into existence. In case the University is conducting professional programmes of study, prevailing norms and standards of respective statutory body shall be applicable. Existing institutes must undertake expansion/renovation/restructuring the meet prescribed norms of the State Government.

## FINANCIAL MEMORANDUM

(The Bill does not involve any financial expenditure from the consolidated fund of the State)

(RAJU BASNET)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.

## MEMORANDUM REGARDING DELEGTED LEGISLATION

- 1. Clauses 31 of Bill empower the governing Body to make the first statutes.
- 2. Clause 32 of the Bill empowers the Board of Management to make the subsequent statutes:
- 3. Clause 33 empowers the Chancellor to make the First Ordinance.
- 4. Clause 34 empowers the Academic Council to make the subsequent ordinances;
- 5. Clause 47 of the Bill empowers the State Government to make rules.
- 6. Clause 49 empowers the State Government by order to remove difficulties if any difficulty arises in giving effect to the provision of the Act.

The above delegation of power are therefore of normal in character.

(RAJU BASNET)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.

## STATEMENT OF OBJECTS AND REASONS

Whereas, Vardha Education Vikas Trust Foundation, a private Trust registered under the India Trust Act,1882, propose to establish Sri Venkateshwara University in the State of Sikkim at Rhenock, Pakyong District. The proposed University aims to provide specialised educational programs for the youth of Sikkim and to contribute to the intellectual, inclusive and sustainable development of the people of Sikkim through quality reaching, research and extension activities.

"Sri Venkateshwara University" shall be a self-funded private university and envisages to be a world class higher institution imparting quality education at par with the global principles and strives to contribution to the inclusive growth of the society through pursuits of higher education.

With the above objectives in view, the bill has been framed.

(RAJU BASNET)
MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.